

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-2028/ND/2019**

**IN THE MATTER OF:**

**M/s. Dhingra Trading Co.**

**...PETITIONER**

**Vs.**

**M/s. Amazing India TV Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 27.11.2019**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Rajkumar Jain, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the applicant. After some argument counsel for the applicant is submitted that in pursuant of the order passed by this Bench, he has sent the notice on the E-mail ID, but he fails to convince us whether the E-mail ID on which he sent the demand notice is in terms of Rule 5(2) of the Adjudicating Authority Rules. List the matter on 04.12.2019.

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**(V.K. Subburaj)  
Member (T)**

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**(Abni Ranjan Kumar Sinha)  
Member (J)**

(Meenu)